

12.54 hrs.

Mr. Speaker: I will take care of it.

POINT OF ORDER

Shri Hari Vishnu Kamath (Hosangabad): Sir, on a point of order. The relevant rule is rule 376, proviso to sub-rule (2) thereof. Sir, you gave a direction a few days back that the relevant rule should be quoted before raising a point of order. My point of order relates to arrangement of business in the House, which can be raised at any moment; it need not be at any particular moment.

Mr. Speaker: Now he might raise it.

Shri Hari Vishnu Kamath: I will invite your attention to items 3 and 14 of the Revised List of Business for today. On item 3, the second Calling Attention Notice, you will kindly see there is a foot-note "To be taken up at 5 P.M.". The half-an-hour discussion to be raised by Shri Prakash Vir Shastri is also listed as "To be taken up at 5 P.M." Mathematically speaking, both the subjects cannot be taken up at the same time, at 5 P.M. I would request that in future when a Calling Attention Notice is listed or posted at 5 P.M., if possible no other business is posted afterwards, for the same day. Sometimes, the Calling Attention Notice takes a long time and if the half-an-hour discussion is taken up after that, the House will have to sit till 6 O'Clock. In any case, it is physically impossible for both items to be taken up at the same point of time. Therefore, I think the List of Business is slightly out of order and should be corrected or revised accordingly, in your judgment and wisdom.

Mr. Speaker: I thank Shri Kamath for that. I should say that I will take care of his suggestion or interpretation.

Shri Hari Vishnu Kamath: I could not hear it.

Shrimati Renu Chakravarty (Barrackpore): On the half an hour discussion to be raised by Shri Prakash Vir Shastri it is stated "at 5 P.M. or as soon as the earlier items of business are disposed of" which means that the Calling Attention will be taken up first and then the half an hour discussion.

Shri Hari Vishnu Kamath: The hon. Member should read the first part also.

Mr. Speaker: Now both of them have read the whole of it.

Shri Hari Vishnu Kamath: No, the hon. Member has not read the whole of it, apparently.

12.56 hrs.

STATUTORY RESOLUTION RE: ESSENTIAL COMMODITIES (AMENDMENT) ORDINANCE AND ESSENTIAL COMMODITIES (AMENDMENT) BILL—contd.

Mr. Speaker: The House will now take up further discussion of the Resolution moved by Shri Bade on the Essential Commodities (Amendment) Ordinance, 1964 and the motion moved by Shri C. Subramaniam on the Bill further to amend the Essential Commodities Act, 1955 and the Criminal Law Amendment Act, 1952.

Shri Hari Vishnu Kamath (Hoshangabad): When will the Minister reply?

Mr. Speaker: The balance of time at our disposal is one hour and thirty minutes.

Shri Hari Vishnu Kamath: The Deputy Speaker had extended the time by one hour.

Mr. Speaker: Yes, I know that. Originally the time allotted was 3 hours. Then it was raised to 4 hours. Out of that, 2½ hours have already been taken and 1½ hours remain. How long will the Minister take?